

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.68/MP/2017

Subject : Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest to the petitioner.

Date of hearing : 22.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : DB Power (MP) Limited

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Deepak Khurana, Advocate, DB Power
Shri Deep Rao, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel appearing on behalf of Power Grid Corporation of India Limited requested for three weeks time to file reply to the Petition. Learned counsel for the Petitioner had no objection in this regard.

2. The Commission directed the Respondent to file its reply by 11.9.2017 with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 29.9.2017. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 12.10.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**